

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

FIFTEENTH REPORT

(Presented on 7.12.2005)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifteenth Report.

2. The Committee met on 5 December, 2005 for –

- I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2005 (Insertion of new article 335A) by Shri Chengara Surendran, M.P.

The Bill seeks to amend the Constitution with a view to provide for reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes in private sector also.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of seven Bills as shown in Appendices.

5. After considering all aspects of the Bills, the Committee recommend that six Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that one Bill shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Recommendations

6. The Committee recommend that-

- (i) Shri Chengara Surendran, M.P. be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the classification and allocation of time to seven Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

5 December 2005

14 Agrahayana 1927 (Saka)

CHARNJIT SINGH ATWAL,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX-I

(See para 5 of the Report)
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
(1)	The Meritorious Students (Assistance in Higher Studies) Bill, 2005 by Shri K.C. Singh "Baba", M.P.	129 of 2005	A	2 hours
(2)	The Provision of Social Security to Old Persons Bill, 2005 by Shri K.S. Rao, M.P.	125 of 2005	A	2 hours
(3)	The Inter-Caste Marriages (Reservation Provisions) Bill, 2005 by Shri S.K. Kharventhan, M.P.	130 of 2005	A	2 hours
(4)	The Eradication of Unemployment Bill, 2005 by Shri Ramdas Athawale, M.P.	127 of 2005	A	2 hours
(5)	The Asiatic Society of Mumbai Bill, 2005 by Shri C.K. Chandrappan, M.P.	131 of 2005	A	2 hours
(6)	The Scheduled Castes, Scheduled Tribes and Other Backward Classes (Reservation in Services and Educational Institutions) Bill, 2005 by Shri A. Krishnaswamy, M.P.	128 of 2005	A	2 hours

APPENDIX-II

(See para 5 of the Report)
(List of Bill placed in category 'B' and allocation of time)

Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4
The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2005 (<u>Amendment of section 2</u>) by Shri Ramdas Athawale, M.P.	126 of 2005	B	2 hours